

**CIRCUIT BENCH : MUMBAI**

**APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**Appeal No. 123 of 2014 & IA-220 of 2014 and  
Appeal No. 141 of 2014 & IA-240 of 2014**

**Dated : 29<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Appeal No. 123 of 2014 & IA-220 of 2014**

**M/s Reliance Infrastructure Ltd. ... Appellant(s)  
Versus  
Wardha Power Company Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anjali Chandurkar  
Mr. Hasan Murtaza  
Counsel for the Respondent(s) : Mr. Anand K. Ganesani for R-1  
Mr. Buddy A. Ranganadhan for R-2

**Appeal No. 141 of 2014 & IA-240 of 2014**

**Sai Wardha Power Ltd. ... Appellant(s)  
Versus  
Reliance Infrastructure Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Counsel for the Respondent(s) : Ms. Anjali Chandurkar  
Mr. Hasan Murtaza  
Mr. Buddy A. Ranganadhan

**ORDER**

We have heard the learned counsel for the Appellant in Appeal No. 123 of 2014.

Post the matter for further hearing on **13<sup>th</sup> October, 2014** at New Delhi.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**